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BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL  
(Southern Zone)

Original Application No.36 of 2022 (SZ)

Meenava Thanthai K.R.Selvaraj Kumar  
Meenavar Nala Sangam, Chennai  
Registered under section 10 of the  
Tamil Nadu Societies Act, in Sl.No.205  
Of 2015 Rep. by its President,  
M.R.Thiyagarajan, S/o. Late C.Rajalingam,  
Office No.48, East Madha Church Street,  
Royapuram, Chennai – 600 013.

... Applicant

Versus

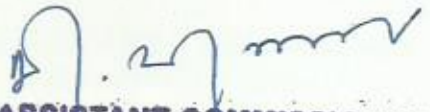
1. State of Tamilnadu,  
Through the Chief Secretary,  
Government of Tamil Nadu,  
Secretariat, Chennai – 600 009.  
& others.

... Respondents

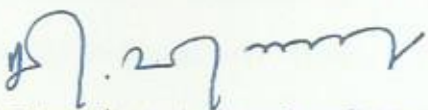
**STATUS REPORT FILED ON BEHALF OF**  
**GREATER CHENNAI CORPORATION - 6<sup>TH</sup> RESPONDENT**

I, C.Vijay Babu, Son of Mr.Chinnasamy, Hindu, aged about 45 years, the District Revenue Officer/Assistant Commissioner , Zone-I, Greater Chennai Corporation, having office at No.947, Thiruvotriyur High Road, Chennai-600 019, do hereby solemnly affirm and sincerely state as follows:-

1. I am the District Revenue Officer/Assistant Commissioner , Zone-I, Greater Chennai Corporation and as such am well acquainted with the facts of the case from the available records.
2. I respectfully submit that the applicant herein has filed the above Original Application paying for;

  
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Greater Chennai Corporation

- i) Direct the Respondent Nos. 1 to 5 to demolish the illegal and unauthorised constructions erected by the encroachers in the place earmarked as water body namely "Kathivakkam Thamaraiikulam".
  - ii) Direct the Respondent Nos. 1 to 5 to conduct proper survey of the pond with the original maps and to restore the water body to its original position.
  - iii) Direct the Respondents No. 1 to 5 to rejuvenate the water body by constructing the bund, de-silting. Removal of Encroachment, Blockage of Sewage and Removal of Non-active species.
  - iv) Direct the Respondents No. 1 to 5 to initiate penalize action against the encroachers including the authorities permitted the violators to construct the buildings in the region of water body.
  - v) Direct the Respondent Nos. 1 to 5 to recover the cost of remediation including the environmental compensation from the violators to reverse the damaged environment under Sec. 15 of the NGT Act.
  - vi) Direct the Respondent No. 3 to create awareness program to the surrounding people about the impacts of encroachment and dumping of solid and liquid into waste into the water bodies.
3. I respectfully submit that the earlier status reports filed on behalf of Greater Chennai Corporation may be read as part and parcel of this status report.

  
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4. I respectfully submit that when the above case came up for hearing on 30.01.2025 this Hon'ble Court has passed an order as follows:-

*"...Of the 31 encroachments remaining for removal when the order passed on 09.12.2024, the learned counsel appearing for the Greater Chennai Corporation (GCC) has stated that 11 encroachments put up in 'Kathivakkam Thamaraiikulam' have been removed, while 20 remain pending. She also furnished photographs, which reveal that these encroachments are pacca constructions with one or two-storied buildings. So, they may require a longer time for the complete removal of encroachments from the said Kathivakkam Thamaraiikulam. Therefore, we grant them time till 28.03.2025.*

*2. consideration. Let the matter be listed on 28.03.2025 for further...."*

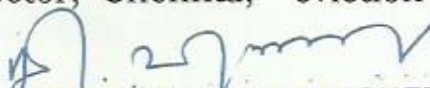
5. I respectfully submit that challenging the notices issued one Mr.M.Shanmuganathan and 2 others have filed a Writ Petition in W.P.No.2876 of 2025 before the Hon'ble High Court, Madras. I further submit that the Hon'ble Division Bench, High Court, Madras was pleased to dispose the above Writ Petition in admission stage itself by order dated 29.01.2025, directing the Collector, Chennai District to dispose the appeal filed by the petitioners in W.P.No.2876 of 2025.

6. I respectfully submit that accordingly other encroachers have also filed Writ Petitions in W.P.No.3615 of 2025, W.P.No.3423 of 2025, W.P.No.3290 of 2025 and W.P.No.3374 of 2025 filed on 21.01.2025 praying for the similar relief and the Hon'ble Division

Bench, High Court, Madras was pleased to dispose the above Writ Petition in admission stage itself by order dated 03.02.2025, directing the Collector, Chennai District to dispose the statutory appeal filed by the encroachers without fixing any time frame .

7. I respectfully submit that in the meanwhile the Greater Chennai Corporation has requested the Tamil Nadu Urban Habitat Development Board (TNUHDB) to allot alternate tenement to the encroachers at "Kathivakkam Thamaraiikulam" and accordingly the Greater Chennai Corporation has taken Bio-Metric from 01.02.2025. In Biometric enumeration ,106 families consisting of male-109, female-113 and 57 below 18 years of children are residing in the 55 households. I further submit that at the time of taking Bio-Metric, the some of encroachers have vigorously protested with objections for payment of alternate tenements to the Tamil Nadu Urban Habitat Development Board (TNUHDB) and requested the Greater Chennai Corporation to allot alternate tenement for free of cost if evicted and others citing appeals pending before District Collector and Fresh Writ Petitions filed before Honourable High Court.
  
8. I respectfully submit that Assistant Commissioner , Thiruvottiyur Zone, Greater Chennai corporation has requested the Commissioner of police, Avadi, The Revenue Department department to conduct the evictions on 17.03.2025. While Starting this eviction, the encroachers around 80 persons has objected and protested on Kathivakkam High road that until the disposal of writ petitions pending before Hon'ble High Court and appeal before District collector, Chennai, eviction

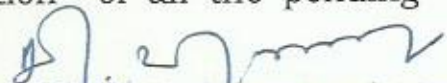
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should not be carried out .Further, out of 106 families, about 57 Students are writing their School public exams. If forcefully eviction done, they threatened with self - immolation inside their houses and contempt of court against the officials. The peace talk with these protesters were conducted the Ennore Community Hall on 17.03.2025,18.03.2025 and 19.03.2025 in the presence of Tahsildar,Thiruvottiyur, and Sub - Inspector of police, Ennore Police Station due to the rigorous law and order situations.

9. I respectfully submit that while so, another Writ Petition in W.P.No.10270 of 2025 and W.M.P No. 11572 in W.P No 10270 of 2025 was filed by Mr.M.Shanmugam and Mr.M.Ponnu Vel, challenging the orders passed by the Collector, Chennai District vide Na.Ka.No.J15/2912179/2025 dated 17.03.2025. another Writ Petition in W.P.No. 10274 of 2025 and W.M.P.No. 11575 of 2025 was filed by Mr.Anandan S/O Sampath and W.P.No. 9599 of 2025. I further submit that the above Writ Petitions were disposed by the Hon'ble Division Bench in the admission stage itself vide order 20.03.2025 directing the Revision Authority shall dispose of the stay petition on its own merits and in accordance with law within a period of two weeks there from i.e on or before 15.04.2025 . No coercive action until 15.04.2025.

10. I respectfully submit that the Commissioner, Greater Chennai Corporation has requested the Managing Director,Tamil Nadu Urban Habitat Board(TNUHB) to allot the housing Tenements the Kargil Nagar with 2/3 contribution by Greater Chennai Corporation and 1/3 Contribution by the encroachers in hire purchase scheme to complete the eviction of all the pending

  
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encroachments and file the compliance status report on 28.03.2025.

11. I respectfully submit that while carrying the eviction of encroachments on 26.03.2025, around 60 encroachers headed by Mr. Riyas aged 48 has threatened the Assistant commissioner /DRO , Thiruvottiyur Zone, Executive Engineer , Assistant Executive Engineer , Assistant Engineer 1 & Assistant Engineer 2 and other Greater Chennai Corporation officials with life threatening consequences and tried to attack the officials preventing the officials from doing the official duties. In response to that, the police complaint was given in the Ennore police Station against **the group of mob headed by Mr.Riyas** and **First Information Report ( FIR )** was registered against Mr. Riyas by Ennore Police Station through Crime No : 210/2025 U/S 296(b),132 and 351(2) BNS on 26.03.2025. FIR in enclosed here with.

12. I respectfully submit that due to the above stated orders passed by the Hon'ble High Court over multiple Writ Petitions directing the statutory revision authority to dispose the statutory revision petitions of encroachers , multiple fresh writ petitions filed during last two months exercising petitioner's options permitted within law, the appeal petitions pending before the District Collector , Chennai and rigorous Law and Order situations, The Greater Chennai Corporation is humbly requesting 12 weeks of time to remove the 23 remaining encroachments at "Kathivakkam Thamaraiikulam" which is neither wilful nor wanton. I further submit that the pending encroachments in the "Kathivakkam Thamaraiikulam" will be removed after the disposal of the revision appeal petitions by the Revision Authority and disposal of appeal

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petitions before District Collector , Chennai in compliance with order by honourable National Green Tribunal , Chennai.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept the status report and grant twelve weeks of time for the eviction of remaining encroachments and to pass suitable order or orders as this Hon'ble Tribunal may deem fit and proper under the circumstances of this case and thus render Justice.




COUNSEL FOR 5<sup>TH</sup> RESPONDENT

Solemnly affirmed at Chennai ()

On this the 27<sup>th</sup> day of March 2025 ()

And signed his name in my presence ()



**ASSISTANT COMMISSIONER**  
Zone-1, (Thiruvottiyur)  
Greater Chennai Corporation

Before Me

Advocate : Chennai

E.No. 340/96

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No.36 of 2022  
(SZ)**

**STATUS REPORT FILED  
ON BEHALF OF  
GREATER CHENNAI CORPORATION**